

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

22.01.2014

OA No. 852/2012

Mr. S.S. Ola, Counsel for applicant.
Mr. Tanveer Ahmed, Counsel for respondents.

Heard learned counsel for the parties. The OA is dismissed by a separate order.


(G. George Paracken)
Judicial Member

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR.**ORIGINAL APPLICATION NO. 852/2012**Jaipur, the 22nd day of January, 2014**CORAM:****HON'BLE MR. G. GEORGE PARACKEN, JUDICIAL MEMBER**

Babu Lal Tiwari son of Shri Chhaju Ram aged about 52 years at present working on the post of Gangman under the Engineering Department, Jaipur. Resident of Tiwari Mohalla, Near Delhi Road, Bandikui, District Dausa.

... Applicant

(By Advocate: Mr. S.S. Ola)

Versus

1. Union of India through the General Manager, North Western Railway, Jaipur.
2. The Divisional Railway Manager, North Western Railway, Jaipur.
3. The Assistant Divisional Engineer, North Western Railway, Bandikui (Jaipur).

... Respondents

(By Advocate: Mr. Tanveer Ahmed)

ORDER**PER HON'BLE MR. G. GEORGE PARACKEN, JUDICIAL MEMBER**

This is the second round of litigation by the applicant. Earlier he approached this Tribunal by filing OA No. 202/2011. His grievance was that during the period w.e.f. 01.04.2010 to 06.06.2010, he was under the treatment of a Private Doctor but the respondents have not regularized the same as leave of the kind due. The said OA was disposed of by this Tribunal with the direction to the respondents to decide his representation in the matter dated 24.08.2010 by passing a reasoned & speaking order. The applicant was also given liberty to file fresh OA, if any prejudicial order is passed against him.

2. Pursuant to the aforesaid directions in OA No. 202/2011, the respondents have passed the impugned order dated 17.12.2011 (Annexure A/1). According to them, the applicant was on unauthorized absence from duty for the period 01.04.2010 to 06.06.2010.

3. Today when the matter was taken up for consideration, the learned counsel for the applicant has stated that disciplinary proceedings have been initiated against him for the aforesaid misconduct.

4. I view of the above position, I dispose of this OA with the directions to the respondents that the disciplinary proceedings stated to have been initiated against the applicant shall be got completed at the earliest but in any case within six weeks from the date of receipt of a copy of this order. Thereafter, the respondents shall also separately consider the claim of the applicant in this OA and take appropriate decision under intimation to him.

4. No costs.



(G. GEORGE PARACKEN)
JUDICIAL MEMBER

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